OCENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

O.A. No. 61/423/2021



This the 18th day of March, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

(Advocate: - Mr. Ashok Sharma)

Versus

- 1. Child Development Project Officer, ICDS Project, Budhal, District Rajouri-185233.
- 2. District Program Officer, ICDS, (Member, District Level Selection Committee for Anganwadi Worker), Rajouri-185131.
- 3. District Social Welfare Officer, (Chairman, District Level Selection Committee for Anganwadi Worker), Rajouri-185131.
- 4. Deputy Commissioner, Rajour-185131.
- 5. Parveen Akhter, Sarpanch, Panchayat Halqa Narla, Tehsil Khawa, District Rajouri, 185201.
- 6. Chanchla Devi, Supervisor, Zone H Block Budhal, C/o CDPO, Budhal, District Rajouri-18523..
- 7. Sunita Devi, W/o Sukhdev Singh, R/o Bamble, Tehsil Sunderbani, District Rajouri-185153.

.....Respondents

(Advocate: Mr. Rajesh Thappa, Deputy Advocate General)

ORDER [ORAL]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

It has been submitted by the learned D.A.G that since the case pertains to Anganwari workers, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to Anganwari workers and placed reliance on State of Karnataka v/s Ameerbi, (2007) 11 SCC 681.

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2. It has been clearly held by the Hon'ble Apex Court in case of Ameerbi (supra) that this tribunal has no jurisdiction to hear the case pertaining to Anganwari workers. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute of the Anganwari workers.



3. In view of the submission made above, we are of the view that OA deserves to be dismissed and accordingly OA is dismissed for want of jurisdiction. Applicant is at liberty to approach appropriate forum, if he so desires. No order as to costs.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

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